[Prof. C. Lakshmanna]

has gone there for a different purpose and that too in Karnataka. What is the reference to it, I ask. You should know it first. (Interruptions)

Statement by

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Please continue with the subject....

PROF. C. LAKSHMANNA: I am on the subject.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): And try to conclude.

PROF. C. LAKSHMANNA: Therefore, the Prime Minister of- the country thinks it fit to indulge in these things.

AN HON. MEMBER: What wrong is there?

PROF. C. LAKSHMANA: If it is not wrong, what is wrong, I do not know. It it is not politically unethical, what is politically unethical, I do not know be cause the occasion did not demand it. Therefore, I only say that the politicising of this issue has not rested with the West Bengal Government or the CPM or any body else but it is squarely resting with the Union Government and the Congress Party and the Prime Minister (Inter ruptions) Yes, according to me. How can I say that it is according to you because you have not the courage to say that. I know that. (Interruptions) 5.00 p.m.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): There is a statement at 5 o'clock.

PROF C. LKSHMANNA: Yes, I know. Now the question is (Interruptions).

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): He is concluding in a minute.

PROF. C. LAKSHMANNA: Sir, the Prime Minister has said on the floor of House, what is West Bengal doing? What should West Bengal do? Should they talk to Subhash Ghising and others when the Government of India itself made it clear that so far as the question of granting a

separate State is concerned, it is not possible, abrogation is not possible. Even to the Government of West Bengal they have said, no, no, we will not include the Nepali language in the Eighth Schedule, we will not accept your proposal for an autonomous district council or granting of autonomy. If this is the case, you tell mo what are the parameters within which the Government of West Bengal can talk to Subhash Ghising. I want to have an answer to this question. This. is a question which has been put but which could never be answered because there is no answer.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Prof. Lakshmanna, you will continue later. Now, the Health Minister will make the Statement first.

STATEMENT BY MINISTER

II. RE. Demands of Junior Doctors Federation of Delhi

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): Mr. Vice-Chairman, Sir, Honble Members may recollect the Statement I had made on 10th November. 1986, in regard to the Resident Doctors' strike. I had indicated that though the Doctors had threatened to go on strike, the efforts to find an amicable settlement were still being pursued. These efforts have been contiriuing and the differences in regard to the various demands have narrowed down.

The Fhiance Minister and myself had discussions with the officials to decide on the concessions we can offer. Even as I am speaking to you, the Officers and representatives of the Resident Doctor Association are meeting to thrash out a mutually acceptable solution. I hope that by tomorrow the situation would become clear and I will be able to place the rele vant developments and facts before the

THE VICE-CHAIRMAN (SHRI FA WAN KUMAR BANSAL): I think that

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Hon. Health Minister has stated that he will be before the House tomorrow again and as there is quite a heavy business before the House today, including eight more speakers on the Calling Attention and then another statement, I think we reserve the clarifications for tomorrow.

SHRI SUKOMAL SEN (West Bengal) : Are the discussions still going on?

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): Yes, yes, the discussions are still going on and he has given a definite date for tomorrow.

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): The discussions are still going on. Let us put off the clarifications for tomorrow. (Interruptions). Eight more speakers have to speak on the present subject and we have another statement thereafter. It is for you to decide. (Interruptions). He will com before the House with new facts and there will be clarifications thereafter.

SHRI V. GOPALSAMY (Tamil Nadu): According to the established practice of this House, whenever a statement is made, the Members have to seek clarifications.

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): It is precisely because of that I got up to waive that.

SHRI NIRMAL CHATTERJEE: What will prevent him tomorrow to say that the negotiations are-at a delicate stage and I will come yet again tomorrow for clarifications? (Interruptions).

THE VICE-CHAIRMAN (SHRI PA WAN KUMAR BANSAL): No, the clarifications will be tomorrow.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Will the Chair give an assurance that the clarifica-fions can be asked tomorrow?

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Yes, yes.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Agitation launched by the Gorkha National

Liberation front for a separate Gorklw-land—contd

PROF. C. LAKSHMANNA: I was saying that the West Bengal Government rightly finds no parameters within which it can discuss. But the Prime Minister strangely says, if the West Bengal Government considers it as anti-national, let them do something. What does it mean? What does it mean, I do not understand. The West Bengal Government had sufficiently tried to prove that the various pronouncements made by Subhash Ghisingh and the actions taken by him tended to be antinational. Once it is anti-national, it is not for West Bengal or for Tamil Nadu Government or Assam Government, it is for the entire country to act against it. I would like to ask as to why should tha Government of India not

SHRI H. HANUMANTHAPPA (Karnataka): If somebody commits a crime a Andhra Pradesh, how will the Centre act (*Interruptions*).

PROF. C. LAKSHMANNA: Do you speak with the permission of the Chair? Let me continue. Therefore, Sir, there is-no point in saying—be it the Prime Minister or anybody—that the West Bengal Government should act on it. J demand that the Government of India, much more so the Prime Minister, should act on it.

Sir, we have been saying that wherever there is violence, wherever there is tendency or a threat against national integrity and national honour, and so on, people should act. If people of West Bengal, even in Darjeeling District, act against such forces, immediate you condemn them as CPI(M) workers indulging in violence along with the GNLF people. What is this logic? Are we clear in our mind when we say that whenever there is any fissiparous tendency or threat to national integration, people as a whole